

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
Company Appeal(AT)(Insolvency) No. 757 of 2020**

IN THE MATTER OF:

Mr. Vijay Kumar Penmetsa **...Appellant**

Vs

Mr. Sisir Kumar Appikatla & Ors. **....Respondents**

Present:

For Appellants: Mr. Abhishek Anand, Mr. Viren Sharma and Mr. Kunal Godhwani, Advocates.

For Respondents: Mr. Y. Suryanarayana, Advocate for Respondent No. 1.

Mr. Pankaj Vivek and Mr. Gunjit Singh, Advocates for Respondent Nos. 2, 3 & 4.

ORDER
(Through Virtual Mode)

18.03.2021 Learned Counsel for the Appellant has concluded his arguments. Let the matter be fixed as 'part heard' on **13th April, 2021** for arguments of the learned Counsel for the Respondents.

Interim order to continue till the next date of hearing.

[Justice Jarat Kumar Jain]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)